

# THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

NO.HCM.III/166/2019-JudI./20

Dated Shillong, the \_\_\_\_\_ 2020

In partial modification of the Constitution of Benches as ordered on 15.11.2019, Hon'ble the Chief Justice is pleased to constitute **SINGLE BENCHES** for Friday, 14<sup>th</sup> February 2020 as under.

| <b>SINGLE BENCHES</b> |   |  |  |
|-----------------------|---|--|--|
| SI. NO                | NAME OF HON'BLE JUDGES                                    | JURISDICTION   | TIME   |
| 1.                    | Hon'ble the Chief Justice<br>[COURT ROOM NO. 1]           | <b>1. Motion, Admission, Orders and Hearing of:</b><br>i. Petitions filed under Arbitration & Conciliation Act, 1996;<br>ii. Civil Contempt Cases and<br>iii. Company Petitions;<br><b>2. Motion of</b><br>i. Civil Writ Petitions;<br>ii. Bail Applications;<br>iii. Criminal Petitions;<br>iv. Criminal Revision Petitions;<br>v. Criminal Appeals; Criminal Misc. Cases and<br>vi. Mact Appeals.<br><b>3. Admission, Orders and Hearing of:</b><br>i. Civil Writ Petitions upto The Year 2015 (Except for Part-Heard matters of Court No. 2).<br><b>4. All Single Judge matters which are not specified before the other Single Judges.</b> | Second half from 02:00 PM or immediately after the Division Bench is over. |
| 3.                    | Hon'ble Mr. Justice H.S. Thangkhiew<br>[COURT ROOM NO. 2] | <b>1. Save and Except for Disabled Matters, Motion, Admission, Orders and Hearing of:</b><br>i. Civil Revision Petitions;<br>ii. First Appeals;<br>iii. Second Appeals;<br>iv. Review Petitions and<br>v. Transfer Petitions.<br><b>2. Admission, Orders and Hearing of:</b><br>i. Bail Applications;<br>ii. Criminal Petitions;<br>iii. Criminal Revision Petitions;<br>iv. Criminal Appeals;<br>v. Criminal Misc. Cases;<br>vi. Mact Appeals and<br>vii. Civil Writ Petitions cognizable by Single Judge from the year 2016.   | Second half from 02:00 PM or immediately after the Division Bench is over. |

*AW*



The Constitution of **Division Bench** for **Friday, 14<sup>th</sup> February 2020** made in pursuant to Memo No. HCM.III/166/2019-Judl./4A remains unchanged.

By order,

JOINT REGISTRAR (JUDL.)

**MEMO NO.HCM.III/166/2019-Judl./20A**

**Dated Shillong, the 7<sup>th</sup> Feb 2020**

**Copy for information to: -**

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
7. The President/Secretary, High Court Bar Association, Shillong.
8. All Court Masters concerned for information.
9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
10. Notice Board.
11. Office File.

*AW Leung*  
*07.02.2020*  
JOINT REGISTRAR (JUDL.)

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7/2/20